

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.1227 of 2020

Chandan Dom aged about 31 years, son of Late Pradip Dom, resident
of Ghanuwadih, Harijan Colony, Jharia, P.O. and P.S. Jharia, District
Dhanbad Petitioner

Versus

1. The Jharkhand Mineral Area Development Authority through its
Managing Director having its office at Dhanbad, P.O. & P.S.
Dhanbad, District Dhanbad
2. The Managing Director, Jharkhand Mineral Area Development
Authority having its office at Dhanbad, P.O. & P.S. Dhanbad,
District Dhanbad
3. The Accounts Officer, Jharkhand Mineral Area Development
Authority having its office at Dhanbad, P.O. & P.S. Dhanbad,
District Dhanbad Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Someshwar Roy, Advocate

For the Respondents : Mr. Santosh Kumar Jha, Advocate

04/09.07.2020 Minor defects are ignored.

Heard Mr. Someshwar Roy, learned counsel for the petitioner,
Mr. Santosh Kumar Jha, A.C. to Mr. Mahavir Prasad Sinha, learned
counsel for respondents-JMADA.

This writ petition has been heard through Video Conferencing
in view of the guidelines of the High Court taking into account the
situation arising due to COVID-19 pandemic.

The petitioner, who is son of legal heirs of deceased employee
has preferred this writ petition for direction upon the respondents for
payment of retiral dues such as, benefit of ACP, difference amount of
gratuity, difference amount of Group Insurance, arrears of Dearness
Allowance, difference of Provident Fund amount, difference amount of
time bound promotion, benefit of 6th Pay revision w.e.f. 01.01.2006 till
the date of his retirement and amount of interest over the above
counts.

Mr. Someshwar Roy, learned counsel for the petitioner submits
that earlier the petitioner has moved before this Court in W.P.(S)
No.1385 of 2015. He submits that the petitioner is son of deceased

employee Pradip Dom who died on 18.07.2014.

Mr. Santosh Kumar Jha, A.C. to Mr. Mahavir Prasad Sinha, learned counsel for respondents-JMADA submits that the petitioner has not filed objection in view of reasoned order wherein he was directed to file the objection within 15 days.

Accordingly, the petitioner is directed to file fresh representation before respondent no.2 with all the credentials within three weeks. If such representation is filed within the aforesaid period the respondents-JMADA will take decision in accordance with rules, regulations, guidelines and the schemes framed in this regard by JMADA within a period of eight weeks thereafter.

With the above observations and directions, this writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Anit